डा० के० एल० श्रीमाली: में ने निवेदन कर दिया है कि इस में ६,७ साल लग सकते हैं।

श्रो ग्रमोल व चन्द्र : यह हिन्दी विश्व-कोष कितने भागों में तैयार हो रहा है स्रौर हर भाग की क्या कीमत है ?

डा० के० एल० श्रीमाली: इस के १० वालम्स होंगे ग्रौर इस में ७ वर्ष लगेंगे।

श्री देवकीनन्दन नारायण : क्या मैं मंत्री महोदय से जान सकता हं कि यह काम नागरी प्रचारिणी सभा को सौंपने से पहले श्रीर भी किन्ही संस्थाओं से इस काम के लिये मांग ग्राई थी ?

डा० के० एल० श्रीमाली: जी नहीं।

श्री देवकीनन्दन नारायण : ग्रीर कीन कौन सी संस्थाओं से इस काम के लिये मांग ग्राई थी ?

डा० के० एल० श्रीमाली: जी नहीं, माग नहीं म्राई थी।

लीगल इाफ्टसमैनों का सम्मेलन

३१८ श्री राम सहाय : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- क्या २ फरवरी, १९५८ की लीगल इाफ्ट्समैनों का एक सम्मेलन नई दिल्ली में हुम्राथा ;
- यदि हां तो प्रत्येक राज्य से कितने डापट्समैन इस सम्मेलन में सम्मिलित हए थे ; भ्रौर
- (ग) क्या सम्मेलन ने सरकार को श्रपनी कोई रिपोर्ट प्रस्तृत की है ?

†[Conference of LEGAL DRAFTSMEN

- *318. Shri RAM SAHAI: Will the Minister of Law be pleased to state:
- (a) whether a conference of legal draftsmen was held at New Delhi on the 2nd February, 1958;

(b) if so, what is the number of draftsmen from each State who participated in the conference; and

to Questions

(c) whether the conference has submitted any report to Government?1

विधि उपमंत्री (श्री म्रार० एम० हजार-नवीस): (क) जी हां पहली और दूसरी फरवरी, १६५८ को हम्रा था।

- (ख) इस सम्मेलन में तेरह राज्यों ने भाग लिया था । कूल ३६ सदस्यों ने इस में हिस्सा लिया था। उस में से ग्रांध्र प्रदेश. बम्बई, केरल, मद्रास, उडीसा, पंजाब स्रौर वेस्ट बंगाल-इन राज्यों की तरफ से एक-एक सदस्य थे भ्रौर बाकी राज्यों की तरफ से दो-दो सदस्य थे।
- (ग) कोई विधिवत रिपोर्ट मांगी नहीं गई थी. किन्त कार्यवाहियों का संक्षिप्त विवरण सब राज्य सरकारों को भेजा जा चुका है।

† THE DEPUTY MINISTER OF LAW (Sari R. M. Hajarnavis): (a) Yes on the 1st and 2nd February, 1958.

- (b) Thirteen States participated in Conference. There were delegates in all. Seven States sent one delegate each-Andhra Pradesh, Bombay, Kerala, Madras, Orissa, Punjab and West Bengal. The others sent two delegates each.
- (c) No formal report was called for, but a copy of the summary of proceedings has been forwarded to all the State Governments.1

श्री राम सहाय: क्या माननीय मंत्री महोदय यह बताने की कृपा करेंगे कि उन्हों ने कोई महत्वपूर्ण या कोई विशेष सिफारिश की है ?

श्री ग्रार० एम० हजारनवीस: जहां तक मेरा ख्याल है जो निर्णय लिये गये थे: वे सभी महत्वपूर्ण थे।

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DIWAN CHAMAN LALL: Will the hon. Minister be prepared to lay copy of the report of the proceedings on the Table?

SHRI R. M. HAJARNAVIS: That will be so placed.

ILLICIT DISTILLATION OF LIQUOR IN DELHI

- *319. SHRI V. K. DHAGE: Will the Minister of Home Affairs be pleased to state:
- (a) the number of persons charged for illicit distillation of liquor Delhi in the years 1956 and 1957;
- (b) the quantity of (i) 'Lahan' (raw liquor), and (ii) matured liquor seized in Delhi during the above years; and
- (c) the quantity of smuggled poppy head recovered in Delhi during same years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) 1956-- 40; 1957-82.

- (b) 1956—(i) 28 mds. 8 seers, (ii) 1,898 bottles; 1957—(i) 302 mds. 38 seers and 7 chhs., 10,357 bottles.
- (c) 1956—30 seers $1\frac{1}{2}$ chhs.; 1957— 23 mds. 12 seers and 4 chhs.

SHRI V. K. DHAGE: It is a little confusing. However, may I know whether excise offences have gone up very much since the inauguration of prohibition?

SHRI B. N. DATAR: The hon. Member is not right. He probably knows that there has been a special squad known as the anti-smuggling squad at work and that is the reason why there is an increase in the quantities seized and also in the number of accused persons.

Mr. CHAIRMAN: He says there is more detection.

SHRIMATI SAVITRY DEVI NIGAM: May I know whether in spite of the notable decrease in the incidence smuggling and illicit distillation, more such cases have been caught because the police and the excise department are working more earnestly and more vigilantly and they are taking cooperation of the social fullest workers?

Mr. CHAIRMAN: That is what he said.

Dr. P. C. MITRA: How has the liquor been disposed of?

SHRI B. N. DATAR: In the usual way, Sir.

SHRI JASWANT SINGH: Was this liquor found with those who distilled this liquor or with the country liquor licence-holders?

SHRI B. N. DATAR: I do not have these details with me. Sir.

SHRI V. K. DHAGE: At what localities was this illicit liquor seized?

SHRI B. N. DATAR: I have not got the details.

SHRI V. K. DHAGE: Is it a fact that many of these illicit distillers are round about Delhi town?

Dr. P. C. MITRA: How much revenue is lost because of that?

Mr. CHAIRMAN: Next question, Mr. Panigrahi.

SHRI V. K. DHAGE: No answer to my question?

Mr. CHAIRMAN: He does not have the information. Why worry?

Branches of the State Bank of India IN ORISSA

*320. SHRI S. PANIGRAHI: the Minister of Finance be pleased to state: